



2026:AHC:22370-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29240 of 2025

Chandan Singh @ Rahul Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Surendra Prasad Yadav
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. Learned counsel for the petitioner has made a statement at the Bar that by lapse of time, the instant writ petition has been rendered infructuous, as such, he does not intend to further press this petition and seeks to withdraw it.
3. Learned AGA for the State could not dispute the aforesaid facts.
4. In view of the above, the instant writ petition is dismissed as having been rendered infructuous.

February 2, 2026
KU

(Achal Sachdev,J.) (Rajiv Gupta,J.)